ARB.P. No. 2 of 2014

BEFORE
HON'BLE MR. JUSTICE, S.R. SEN

21.11.2014

Heard Mr. B.K. Deb Roy, learned counsel appearing for the petitioner.

Also heard Mr. R. Debnath, learned counsel appearing for the Union of India.

Mr. B.K. Deb Roy, learned counsel appearing for the petitioner submits that he need 1(one) weeks' time to file a reply to the counter affidavit.

List this matter after 1(one) week.

JUDGE

D. Nary

CRL.REV.P. No. 9 of 2014

BEFORE
HON'BLE MR. JUSTICE, S.R. SEN

21.11.2014

Heard learned counsel for the petitioner.

Also heard Mr. K. Paul, learned counsel appearing for the sole respondent who submits that, he needs time till Tuesday to seek instruction from his client.

The learned counsel appearing for the petitioner also sought for time.

List this matter on *25.11.2014*.

JUDGE

D. Nary

CRP. No. 25 of 2014

BEFORE
HON'BLE MR. JUSTICE, S.R. SEN

21.11.2014

Heard Mr. K. Paul, learned counsel appearing for the petitioner as well as Mr. B. Bhattacharjee, learned counsel appearing for the respondents.

Call for the Lower Court case record.

List this matter after 2(two) weeks for hearing.

JUDGE

D. Nary

CRP. No. 28 of 2014

BEFORE
HON'BLE MR. JUSTICE, S.R. SEN

21.11.2014

Heard Mr. S.P. Sharma, learned counsel appearing for the petitioners.

Issue notice to the respondents to show cause as to why this instant petition should not be considered or any other order or orders should not be passed as found deemed fit and proper. Notice is made returnable within 2(two) weeks.

Petitioner's counsel to take necessary steps to serve the notice upon the respondents within 3(three) days.

List this matter after 2(two) weeks.

JUDGE

D. Nary

CRP. No. 56 of 2013

BEFORE
HON'BLE MR. JUSTICE, S.R. SEN

21.11.2014

List this matter after a week as suggested by the learned counsel for the parties.

JUDGE

D. Nary

MC(CRP). No. 25 of 2014

BEFORE
HON'BLE MR. JUSTICE, S.R. SEN

21.11.2014

List this Misc. Case along with ***CRP. No. 25 of 2014*** after 2(two) weeks.

JUDGE

D. Nary

TR.P.(C) No. 2 of 2014

BEFORE
HON'BLE MR. JUSTICE, S.R. SEN

21.11.2014

Heard Mr. P. Upadhaya, learned counsel appearing for the petitioner.

Also heard Mr. G.S. Massar, learned Sr. counsel appearing for the respondent No. 1 as well as Mr. K. Paul, learned counsel appearing for the respondent No. 2.

Both the learned counsel for the parties submits that 2(two) weeks' time may be granted to file the affidavit.

Prayer is allowed.

List this matter on *09.12.2014*.

JUDGE

D. Nary

BEFORE
HON'BLE MR JUSTICE SR SEN
WP(C) No. 318 of 2013

21.11.2014

Heard Ms B Ryntathiang, learned counsel for the petitioner who submits that, the leading counsel Mr. R Kar is not keeping well and prayed for adjournment.

Mr. ND Chullai, learned senior counsel assisted by Mrs. NG Shylla, learned State counsel are present.

List this matter after 1(one) week.

JUDGE

V Lyndem

BEFORE
HON'BLE MR JUSTICE SR SEN
CRL. PETN. No. 26 of 2014

21.11.2014

Heard Mr S Thapa, learned counsel for the petitioner.

Also seen the affidavit filed by respondent No. 2 stating that she has no objection to close the proceeding.

Lower Court case record received.

From Lower Court case record it appears that, statements of the parties have not yet been recorded till date.

Return the Lower Court case record with a direction to record the statements of the parties and to transmit back the same to this Court after their statements have been recorded.

Registry is directed to send back the Lower Court case record to the Court concerned immediately along with a copy of this order.

List this matter after 1(one) week.

JUDGE

V Lyndem